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ITEM NO.16

COURT NO.4

SECTION II

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP
6971/2015

No(s).

(Arising out of impugned final judgment and order dated 23/05/2014
in CRLA No.5093/2003 passed by the High Court of Judicature at
Allahabad)

RAM BETI

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

CRLMP.6971/2015(With c/delay in filing SLP)

Date : 06/07/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. C. K. Rai, Adv.(A.C.)
Mr.Paramhans, Adv.

For Respondent(s)

Upon hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable after four weeks.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RENUKA SADANA)
COURT MASTER

Signature Not Verified

Digitally signed by
Satish Kumar Yadav
Date: 2015.07.07
10:54:52 IST
Reason: